GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 3342

TO BE ANSWERED ON MONDAY 9TH DECEMBER, 2019 AGRAHAYANA 18, 1941 (SAKA)

TAX ON LOSS-MAKING COMPANIES

3342. SHRI VASANTHAKUMAR H:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is likely to propose a minimum amount of tax on loss-making companies and if so, the details thereof;
- (b) whether some companies are still out of MAT ambit as loss-making entities and if so, the details thereof;
- (c) whether the Government is trying to bring them under the tax net now;
- (d) if so, the details thereof along with the list of loss-making companies across the country during the last three years; and
- (e) whether the Government mechanism has verified and declared that they are really loss making companies including e-Commerce companies and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR)

- (a) No Sir. Presently there is no such proposal under consideration.
- (b) Yes Sir. There are companies which are out of ambit of Minimum Alternate Tax (MAT) as their deemed total income under section 115JB of the Income-tax Act 1961, (the Act) is Zero.
- (c) No Sir. Presently there is no such proposal under consideration.
- (d) The summary on Companies having zero total income and also zero deemed total-income computed u/s 115JB of the Act for last three Assessment Years is as under:

			Number of Companies where Total-Income after deduction is zero	Out of (c), number of Companies where "Deemed total income under section 115JB" in Schedule MAT is zero.
	(a)	(b)	(c)	(d)
SR	Assessment	FORM_ID	ZERO_INCOME_	ZERO_DEEMED TOTAL
	Year		COMPANIES	INCOME_115JB
1	2016-17	ITR-6	424,168	375,014
2	2017-18	ITR-6	436,320	384,317
3	2018-19	ITR-6	469,411	416,101

(e) The information furnished in (d) is collected from the Annual Income Tax Returns filed by the companies during the last three years.
